

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 577 OF 2003

ALLAHABAD, THIS THE 23rd DAY OF DECEMBER, 2003

HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)

Ved Ram Saxena,
s/o Shri Ram Sanehi Saxena,
resident of Rajan Nagla, Bhopalpur
Fatehgarh District-Farrukhabad (u.p.)

....Applicant

(By Advocate : Shri M.K. Upadhyay)

V E R S U S

1. Union of India through its Secretary,
Ministry of Communication, Department of Post,
Dak Bhawan, New Delhi.
2. Chief Post Master General, Lucknow.
3. General Postal Department,
Ministry of Communication, Dak Bhawan,
New Delhi.
4. Post Master General, Uttar Pradesh,
Kanpur.
5. Superintendent of Post Offices,
Fatehgarh,
District-Farrukhabad.

....Respondents.

(By Advocate : Shri V.V. MISHRA)

O R D E R

By this Original Application, applicant has challenged
the order dated 06.02.2003 (Pg.9) whereby he was suspended
on the ground that a disciplinary proceedings against Shri
Ved Ram Saxena, P.A. Farrukhabad S.O. was contemplated. The

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main ground of the applicant was, even though he was suspended in Feb. 2003 but neither he was given any chargesheet nor there was any other thing pending against the applicant, therefore, the suspension order was bad in law.

2. Notices were issued to the respondents on 26.05.2003 which th were accepted by Shri V.V. Mishra but till date no reply has been filed by the respondents. Even today, counsel for the respondents ^{was} seeking further time to file reply. At this juncture counsel for the applicant submitted that after filing of the O.A. the suspension was revoked vide order dated 09.05.2003 and he has resumed the charge also on 19.05.2003. Both the orders have been placed on record, therefore, all that was required was to decide the intervening period from 06.02.2003 to 09.05.2003. Since counsel for the applicant has produced the order dated 09.05.2003 alongwith the charge report, I think no purpose would be served by keeping this O.A. pending any longer. Therefore, this O.A. is being disposed off at the admission stage itself by giving a direction to the respondents to decide the period from 06.02.2003 to 09.05.2003 by passing a reasoned order within a period of 6 weeks from the date of communication of this order as counsel for the applicant has stated categorically that till date no chargesheet has been served on the applicant.

3. With the above direction, this O.A. is disposed off with no order as to costs.


MEMBER (J)

shukla/-

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